

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1719
ANSWERED ON:28.11.2002
HIGH COURT BENCH AT SURAT, RAJKOT, GUJARAT
A.D.K. JEYASEELAN;AMAR ROY PRADHAN;PUSHPDAN SHAMBHUDAN GADHAVI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Justice of India establish the benches of State High Courts at various places in the same State;
- (b) if so, the details in this regard, State-wise; and
- (c) the time by which the benches of State High Courts are likely to become functional ?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY) :

(a) to (c) The setting up of a Bench of a High Court away from its principal seat is considered on the receipt of a complete proposal from the concerned State Government with the consent of the Chief Justice of that High Court. The Government has received complete proposals for setting up Benches of the Madras High Court and the Calcutta High Court respectively. Accordingly, it is proposed to establish a Bench of the Madras High Court at Madurai and a Bench of the Calcutta High Court at Jalpaiguri, after infrastructural facilities like court buildings, accommodation for Judges etc. are provided by the respective State Governments to the satisfaction of the High Court.

As regards Gujarat the State Government had requested the Chief Justice, Gujarat High Court for setting up a Bench of the High Court at Rajkot and Surat. The Chief Justice of the Gujarat High Court had opined that it would not be in the interest of the institution to have a Circuit Bench of the High Court at Rajkot or at Surat.